GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.1042

TO BE ANSWERED ON THE 22ND JULY, 2016

RESIDENTIAL ACCOMMODATION FOR DEFENCE PERSONNEL

1042. SHRI SHARAD TRIPATHI:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the Government has formulated any scheme to provide residential accommodation to the working and retired officers / personnel of defence forces;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to meet the shortage of residential accommodation for defence personnel?

<u>A N S W E R</u>

MINISTER OF STATE IN THE MINISTRY OF DEFENCE j{kk jkT; ea=h (DR. SUBHASH BHAMRE)

¹/₄Mk. lqHkk-k Hkkejs¹/₂

(a) & (b): Yes, Madam. Married Accommodation Project (MAP) was approved in May 2002 for providing approximately 2 lakh Dwelling Units (DUs) to serving defence personnel. Government has formed Apex Steering Committee (ASC) under the chairmanship of Defence Secretary with Vice Chief of Army, Air Force, and Navy as members with full powers for sanctioning of projects under MAP. There is no residential scheme for retired defence personnel except that they are allowed to retain government married accommodation for three months after retirement date to enable them to settle down. Besides, MAP under AMWP (Annual Major Works Programme) also residential accommodation projects are undertaken as per special needs from time to time.

(c) Apart from construction of DUs, hiring of houses is also undertaken for Defence personnel to meet the deficiency of housing. In addition, service personnel are authorized House Rent Allowance (HRA)/Compensation in Lieu of Quarter (CILQ)/Family Accommodation Allowance (FAA).
